



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०
Ref. No. 933/OA-150/Shamli/2021

दिनांक
Dated 22-02-2021

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Compliance to the direction issued on 29.10.2020 by Hon'ble National Green Tribunal in O.A. No. 150/2019 Sandeep KharbV/s Ministry of Environment, Forest and Climate Change.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the report in compliance of the order issued on 29.10.2020 by Hon'ble National Green Tribunal in O.A. No. 150/2019 Sandeep KharbV/s Ministry of Environment, Forest and Climate Change.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

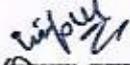
मै0 एम0एम0 ट्रेडर्स, गाटा संख्या 2/9, 2/10, 2/11, 3, 4 मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली के विरुद्ध मा0 एन0जी0टी0 में योजित ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29-10-2020 के सम्बन्ध में आख्या।

- 1- उक्त इकाई को उपरोक्त गाटा संख्याओं में यमुना नदी से 15.818 है0 क्षेत्रफल में बालू खनन हेतु राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण उ0प्र0 के पत्रांक 683/Parya/SEAC/4416/2018 दिनांक 26.12.2018 द्वारा पर्यावरणीय स्वीकृति प्रदत्त है।
- 2- जिलाधिकारी शामली के आदेश संख्या 3814/खनन-2020 दिनांक 10.07.2020 द्वारा आयुक्त, सहारनपुर मण्डल, सहारनपुर की आख्या दिनांक 27.06.2020 के आधार पर इकाई मै0 एम0एम0 ट्रेडर्स के विरुद्ध Illegal Mining किये जाने के सम्बन्ध में रू0 77,15,000/- धनराशि अधिरोपित किया गया था। उक्त अधिरोपित धनराशि अंकन 77,15,000/- इकाई द्वारा जमा न करने के कारण कार्यालय जिलाधिकारी शामली के पत्र संख्या-3825/खनिज सहायक-वसूली (रायल्टी)/2020 दिनांक 22-07-2020 द्वारा भू-राजस्व के बकाया की भौति वसूली किये जाने हेतु वसूली प्रमाण जारी किया गया है।
- 3- मैसर्स एम0एम0 ट्रेडर्स प्रो0 मंजीत कुमार (पट्टाधारक खनन क्षेत्र ग्राम मामौर अहतमाल साबिक) द्वारा उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ में जिलाधिकारी शामली के आदेश दिनांक 10-07-2020 के विरुद्ध निगरानी सं0 101(आर)/एसएम/2020 08-09-2020 योजित की गयी। उक्त निगरानी शासन में विचाराधीन है। अतः मैसर्स एम0एम0 ट्रेडर्स प्रो0 मंजीत कुमार (पट्टाधारक खनन क्षेत्र ग्राम मामौर अहतमाल साबिक) से उक्त अधिरोपित अंकन 77,15,000/-रूपये की धनराशि का अण्डर प्रोटेस्ट ड्राफ्ट सं0 570347 दिनांक 07-11-2020 कार्यालय जिलाधिकारी शामली (खनन अनुभाग) में जमा करा लिया गया है।
- 5- मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29.10.2020 के अनुपालन में जिलाधिकारी शामली द्वारा कार्यालय जिलाधिकारी शामली के पत्र संख्या 4057/ख0वि0-2020 दिनांक 19-11-2020 द्वारा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को उक्त आदेश के क्रम में खनन से हुई पर्यावरणीय क्षति का आंकलन करते हुये वांछित कार्यवाही ससमय पूर्ण करने हेतु निर्देशित किया गया।
- 5- मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0 150/2019 संदीप खर्ब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 29.10.2020 के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इकाई के विरुद्ध दिनांक 11.05.2020 से 27.06.2020 तक की अवधि हेतु कुल 48 दिवसों के लिए रू0 4,80,000/- की पर्यावरणीय क्षतिपूर्ति राज्य बोर्ड के पत्रांक एच58986/सी-3/एनओसी-577/मु0नगर/2021 दिनांक 17.02.2021 द्वारा अधिरोपित की गयी है। इकाई द्वारा अपने पत्र दिनांक 18.02.2021 के माध्यम से सूचित किया गया है कि पर्यावरणीय क्षतिपूर्ति रू0 4,80,000/- बोर्ड के खाते में जमा करा दिये गये हैं, जिसका यूटीआर नं0 SBIN521049717525 है।
- 6- इकाई के संचालन हेतु राज्य बोर्ड के पत्रांक 113134/UPPCB/MuzaffarNagar (LAB)/CTO/water/SHAMLI/2020 Dated 30.12.2020 द्वारा जल सहमति एवं पत्रांक

Contd-- 2-

113137/U PPCB/MuzaffarNagar(LAB)/CTO/air/SHAMLI/2020 Dated 30.12.2020 द्वारा
वायु सहमति निर्गत है, जिसकी वैधता दिनांक 31.12.2023 तक है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

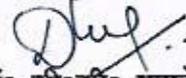


(विपुल कुमार)

अवर अभियन्ता,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

मुजफ्फरनगर

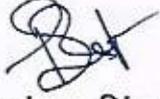


(डॉ० डी०सी० पाण्डेय)

वैज्ञानिक अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

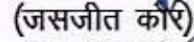
मुजफ्फरनगर



डॉ० रंजना सिंह,

सहायक भूवैज्ञानिक/खान अधिकारी,

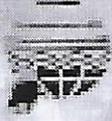
शामली।



(जसजीत कौर)

जिलाधिकारी,

शामली।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

17/2/21

सदर संचालक संख्या **H 58986** / सी-3/एनडीसी-377/एउ-एन/2021 दिनांक **17/2/21**

सेवा में,
श्री एमएमए डेअर,
ग्राम-भागीर अहमदाबाद साविक, तहसील-कैराना,
जिला-शामली

विषय- पर्यावरणीय क्षतिपूर्ति अधिनियम किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ लेन का काम करें। क्षेत्रीय अधिकारी मुंबईकरनागर द्वारा प्रेषित आदेश दिनांक 12.02.2021 के अनुसार मात एनडीसीसी, नई दिल्ली में खोला अधिका संख्या 150/2019 संदीय एवं अणु इन्साइरमेंट, कार्बोस्ट एण्ड इन्साइरमेंट सेना एण्ड अदर में दिनांक 29.02.2020 द्वारा निम्नकार आदेश पारित किये गये हैं-

4. We are surprised that even after finding illegal mining the lessee has been allowed to continue any corrective measure and even without recovering the assessed compensation which is against the rule of law and arbitary. Collusion of authorities allowing such action is not ruled out which needs to be looked into by concerned higher authority. We also find that the calculation for illegal mining is not based on settled principles which require compensation to be assessed not merely to recover loss of royalty loss but also for the loss to the environment. The compensation must be thus revised. The lessee may be required to bear the cost of restoration of the area where mining was done illegally. Further, to enforce rule of law, the authorities may consider revoking of EC in favour of a violator but no case of mining should be allowed without prior payment of the entire assessed compensation. All these aspects be looked into by a joint Committee of the State PCB and the District Magistrate.

आदेशक जिलाधिकारी, शामली के आदेश संख्या 3825/खनन महापक-2020, दिनांक 11.05.2020 द्वारा खनन क्षेत्र खनन भागीर अहमदाबाद साविक, तहसील कैराना, जिला शामली में खनन/परिवहन का कार्य किये जाने की अनुमति इकाई पर प्रदान की गयी थी। आधुनिक, आधुनिक साहसनपुर मण्डल, साहसनपुर द्वारा पारित समिति द्वारा खनन स्थल का निरीक्षण दिनांक 27.06.2020 में किया गया था तथा तत्पश्चात् ई.एस.ए.ए. द्वारा खनन हेतु सीमांकित क्षेत्र से बाहर खनन कार्य किया गया था। जिलाधिकारी, शामली के आदेश संख्या 3814/खनन-2020 दिनांक 10.07.2020 द्वारा आधुनिक, साहसनपुर मण्डल, साहसनपुर की आख्या दिनांक 27.06.2020 के अन्तर्गत इकाई में एमएमए डेअर का विरुद्ध Illegal Mining के संख्या में 90-77,15,000/- धनराशि अधिनिश्चित की गयी थी, जिसे दिनांक 09.11.2020 में जमा किये जाने की सूचना इकाई द्वारा जिलाधिकारी, शामली को प्रेषित की गयी। क्षेत्रीय अधिकारी द्वारा मात एनडीसीसी द्वारा पारित आदेश दिनांक 29.02.2020 के अनुपालन में Illegal Mining हेतु जिलाधिकारी के आदेश दिनांक 11.05.2020 को अणु इन्साइरमेंट द्वारा निरीक्षण दिनांक 29.08.2020 तक की अवधि कुल 43 दिवसों हेतु इकाई पर पर्यावरणीय क्षतिपूर्ति अधिनियम किये जाने की ससुति की गयी है।

उक्त उपरोक्त वर्णित परिस्थिति में मात राष्ट्रीय पुलिस अधिनियम नई दिल्ली द्वारा अधिका संख्या 150/2019 संदीय एवं अणु इन्साइरमेंट, कार्बोस्ट एण्ड इन्साइरमेंट सेना एण्ड अदर में पारित आदेश दिनांक 29.02.2020 के अनुसार मात एनडीसीसी द्वारा विरुद्ध की गयी निम्नलिखित के अनुसार जिलाधिकारी के आदेश दिनांक 11.05.2020 को अणु इन्साइरमेंट द्वारा निरीक्षण दिनांक 29.08.2020 तक की अवधि कुल 43 दिवसों का पर्यावरणीय क्षतिपूर्ति का संशोधन मानने हेतु खनन क्षेत्र से बाहर अनुमोदनापत्र मात एनडीसीसी द्वारा संख्या 2/9, 2/10, 2/11, 3, 4, 5/2, 2/4, 19/3, 19/5, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/7 मात-भागीर अहमदाबाद साविक, तहसील-कैराना, जिला-शामली के विरुद्ध रक-10,000/- प्रतिदिन की दर से कुल रक-4,80,000/- का पर्यावरणीय क्षतिपूर्ति के रूप में अधिनिश्चित किये जाने है तथा निर्दिष्ट किये जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को एनडीसीसी नियंत्रण बोर्ड के सुनिश्चन बैंक अथवा इन्डिया, सिन्डिकेट बैंक, भागीर नगर, लखनऊ सिखा बैंक के खाता संख्या-701502010002104 आईएफएससी कोड-UBIN0570150 में 15 दिन के अन्दर जमा करें।

2/-

(2)

संलग्न अधिलेखित पर्यावरणीय क्षतिपूर्ति निर्धारित समयवाधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 15 दिन के अन्दर सीई मुद्रांकन में प्रस्तुत करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।



मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिक्रिया

1. निम्नलिखित अधिकारी, समन्वय की सूचनाएं देंगी।
2. संबंधित अधिकारी, उपरोक्त निर्देशों के मुताबिक कार्रवाई को इस निर्देश के साथ प्रेषित कि उद्योग पर अधिलेखित पर्यावरणीय क्षतिपूर्ति की वसूली हेतु आवश्यक कार्रवाई किया जाना सुनिश्चित करें।



मुख्य पर्यावरण अधिकारी (वृत्त-3)

ok 

होवा है।

जिलाधिकारी महोदया,

शामली।

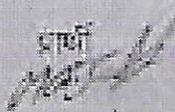
महोदया,

प्रार्थी मैसर्स एनएसएन डेवल्स, प्रो० श्री मनजीत कुमार पुत्र श्री बलदेव
 निवासी-शान मंगलौरा कदौन करनाल, (पट्टाधारक खानम क्षेत्र नम्बर सहायनाल साहिब, गे
 ई-मिडिह सह-ई-निजामी के माध्यम से दीर्घकालीन खानम पट्टा 06 वर्ग हेतु स्वीकृत है।
 आपने कार्यालय प्रो नोटिस संख्या-4030/1/खनि-नोटिस-2020 दिनांक 29-10-2020 का
 अन्वय करवाया गया है कि कार्यालय के आदेश संख्या-3814/खनि-2020 दिनांक
 10-07-2020 के अन्तर्गत आयुक्त सहायपुर मण्डल की आख्या दिनांक 27-06-2020 के
 अधार पर प्रार्थी पर कुल 77,15,000/- की धनराशि अधिसूचित की गयी है, जो नरे
 इसलिए जमा नहीं कराये गये है, क्योंकि प्रार्थी का मानना है कि मेरे द्वारा कोई अधिसूचना जारी
 नहीं किया गया है इसलिए प्रार्थी को न्यायालय की हरण प्राण पत्रा और वर्तमान में प्रार्थी का
 प्रकरण शासन व आयुक्त सहायपुर मण्डल सहायपुर के यहाँ निवृत्त/न्यायालय में
 निवारणीय है।

अतः नोटिस दिनांक 29-10-2020 के क्रम में अनुरोध करता हूँ कि प्रार्थी का जमा
 प्रकरण शासन स्तर पर व आयुक्त, सहायपुर मण्डल, सहायपुर के न्यायालय में दिवारणीय
 रहा है, फिर भी अंशक 77,15,000/- रुपये की धनराशि का अन्वय प्रोत्सवान निजामी तान
 नाम ड्राफ्ट सा 570347 दिनांक 07-11-2020 भारतीय स्टेट बैंक करनाल से जारी बैंक ड्राफ्ट
 मूलरूप में हरा अनुवीच के साथ दे रहा है कि उक्त वाद का निवारण यदि प्रार्थी को पता में पत्रित
 होता है उसका ध्यान कराया जाये। यदि प्रार्थी पर कोई अन्य देयता बनती है, तो उसका निर
 प्रार्थी जान करने के लिए तैयार रहेगा।

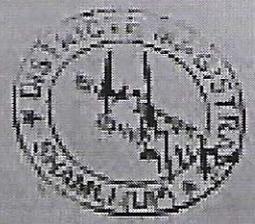
ड्राफ्ट सा 570347 दिनांक 07-11-2020

भारतीय स्टेट बैंक करनाल से जारी बैंक ड्राफ्ट मूलरूप में संलग्न है।

प्रार्थी


एनएसएन डेवल्स

प्रो० मनजीत कुमार पुत्र श्री बलदेव
 निवासी-शान मंगलौरा कदौन करनाल



सेवा में
श्रीमान

मुख्य पर्यावरण अधिकारी (वृत्त-3)

विषय:- सड़क संख्या 4 58986 /सी-3 /एन डी सी-577 /मूठ नगर /2
दिनांक 17/2/21 के द्वारा आवेदित पर्यावरण दस्तावेज जमा
कराने के सम्बन्ध में।

श्रीमान उपरोक्त पत्र संख्या द्वारा जार्ज के पर्यावरण दस्तावेज
जमा कराने हेतु आवेदित किया गया है। जार्ज द्वारा आरोपित आवेदन
अवेध खनन के विरुद्ध स्पष्ट उचित शासन खनन सार्वजनिक में
निगरानी चौकित की गयी है। अवेध खनन की धनराशि की जो
जार्ज के उपर आवेदन की गयी अन्तर प्रोविसन जमा गयी है। इस अर्ध
उपरोक्त पत्र में आवेदन धनराशि ₹-4,80,000/- की जार्ज अन्तर प्रोविसन
जमा कर दी गयी है जिसका पत्र नं - SBI/NCR 21049717525 है।

शासन से निगरानी में जो भी निर्धारित होगा जार्ज के स्वीकार
होगा यदि जार्ज के उपर आवेदन अवेध खनन आरोपित नहीं पाया
गया तो जार्ज जमा धनराशि को जार्ज के हस्तार रतेंगा।
जार्ज माननीय N-P-T के आवेदन को सम्मान व पालन करते हुए
धनराशि जमा करा दी गयी है।

दिनांक - 18/2/2021

समंजस
मुख्य पर्यावरण अधिकारी

ग्राम - भाभौर उत्तरमाल साक्षिक
वटसी में के राजा जनपद शासकी /



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113137/UPPCB/MuzaffarNagar(LAB)/CTO/air/SHAMLI/2020

Dated : 30/12/2020

To,

Shri MANJEET KUMAR

M/s MM TRADERS

Yamuna river Mamaur Ahatmal Sabik, Kairana, Shamli, U.P., Gata 2/9,2/10, 2/11, 3, 4 mi, 5/2,
2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MM TRADERS

Reference Application No. 10421342

Dated : 30/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MM TRADERS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar
Chauhan
Chief Environmental Officer,
Circle-3

Digitally signed by Nishi
Kumar Chauhan
Date: 2020.12.30 13:12:21
+05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar
Chauhan
Chief Environmental Officer,
Circle-3

Digitally signed by
Nishi Kumar Chauhan
Date: 2020.12.30
13:12:32 +05'30'

U.P. Pollution Control Board

Dated : 30/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -237270 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -237270 cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
4. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.12.2018.
5. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**Nishi Kumar
Chauhan**

Digitally signed by Nishi
Kumar Chauhan
Date: 2020.12.30 13:12:48
+05'30'

**Chief Environmental Officer,
Circle-3**



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
113134/UPPCB/MuzaffarNagar(LAB)/CTO/water/SHAMLI/2020

Dated : 30/12/2020

To ,

Shri MANJEET KUMAR
M/s MM TRADERS

Yamuna river Mamaur Ahatmal Sabik, Kairana, Shamli, U.P., Gata 2/9,2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MM TRADERS

Reference Application No :10421038

Dated :30/12/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MM TRADERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**Nishi Kumar
Chauhan**

Digitally signed by Nishi
Kumar Chauhan
Date: 2020.12.30 13:14:12
+05'30'

**Chief Environmental Officer,
Circle-3**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

**Nishi Kumar
Chauhan**

Digitally signed by Nishi
Kumar Chauhan
Date: 2020.12.30 13:14:23
+05'30'

**Chief Environmental Officer,
Circle-3**

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MM TRADERS vide

Consent Order No. 10421038/ Water

Dated : 30/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -237270 Cubic Meter/Annum.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.7 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.7 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -237270 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.12.2018.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**Nishi Kumar
Chauhan**

Digitally signed by Nishi Kumar
Chauhan
Date: 2020.12.30 13:14:45
+05'30'

**Chief Environmental Officer,
Circle-3**